

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8143 of 2021

Ritesh Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. J. N. Upadhyay, Advocate
For the State : Mr. V. S. Sahay, A.P.P.

02/06.09.2021 Heard Mr. J. N. Upadhyay, learned counsel for the petitioner and Mr. V. S. Sahay, learned A.P.P. for the State.

At the outset, Mr. J. N. Upadhyay, learned counsel for the petitioner submits that he is pursuing this bail application only on behalf of the petitioner no. 1 since Vakalatnama has been filed on behalf of the petitioner no. 1 only.

In view of the aforesaid, defect no. 5(e) stands ignored.

The petitioner is an accused in connection with Chandil P.S. Case No. 56 of 2021.

The petitioner and another accused person were apprehended by the police and from the house 200 liters of spirit, stickers and bottles for manufacturing and selling of the foreign liquor were recovered.

The petitioner is in custody since 25.03.2021.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Seraikella, in connection with Chandil P.S. Case No. 56 of 2021.

(Rongon Mukhopadhyay, J.)